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Punjab Finance Act, 1998

7 of 1998

[30 June 1998]

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Punjab Finance Act, 1998

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An Act to levy and enhance the rates of certain taxes, duties and fees in the Punjab Preamble.- Whereas it is expedient to levy and enhance the rates of certain taxes, duties and fees in the Punjab; It is hereby enacted as follows:-

<u>1.</u> Short Title, Extent And Commencement :-

- (1) This Act may be called the Punjab Finance Act 1998.
- (2) It shall extend to whole of the Punjab.
- (3) It shall come into force on and from the first day of July 1998.

2. Amendment Of Act Ii Of 1899 :-

In the Stamp Act, 1899 (II of 1899), in Schedule I-

(1) in Article 4, for the word "ten", the word "twenty" shall be substituted;

(2) in Article 5-

(i) in sub-article (cc), for the word "fifty", the words "one hundred" shall be substituted; and

(ii) in sub-article (d), for the word "twenty", the word "fifty" shall be substituted;

(3) after Article 11-A, the following Article 11-B shall be added-

"11-B. AUTHENTICATED DECLARATIONS that is to say declarations of newspapers, periodicals or printing presses authenticated by a legally competent authority. Five thousand rupees per Declaration. EXPLANATION I.- The duty shall be paid by the declarant.

EXPLANATION II.- The declaration shall not be authenticated unless the duty is paid.";

(4) in Article 48-

(i) in sub-article (a), for the words "one hundred", the words "five hundred" shall be substituted; and

(ii) after sub-article (b), the following new sub-article (bb) shall be added-

"(bb) when given without consideration for authorising the attorney to sell any immovable property. One thousand rupees.";

(5) in Article 53, the following sub-article (d) shall be added-

"(d) when issued by a courier service (i.e. any private establishment engaged in the business of transmitting or carrying for consideration letters, parcels or other such materials from one place to another) for payment made to it by the consignor for transmitting any material or object. Five percent of the amount received by the courier service."; and

(6) after Article 63, the following new Article 63-A shall be added-

"63-A. TRANSFER OFPROPRIETARY RIGHTS that is to say proprietary rights transferred by any Development Authority or any Housing Authority or any Cooperative Society, and every instrument by which the property of such Authority/ Society is transferred. The same duty as leviable on Conveyance [No.23(b)]."

3. Amendment Of Act V Of 1958 :-

In the Punjab Urban Immovable Property Tax Act, 1958 (V of 1958)-

(1) in section 3, for sub-section (8), the following shall be substituted-

"(8) From the first day of July, 1998 for calculating tax on owner occupied properties the annual value shall be increased by twenty five percent of the annual value existing on the said day.";

(2) in section 4-

(1) for clauses (d) and (e), the following shall be substituted-

"(d) buildings and lands or portions thereof used exclusively for

educational purposes including schools, boarding houses and hostels owned by the Government or by a body owned or controlled by the Government;

(e) public parks, playgrounds and libraries;";

(2) for sub-section (gg), the following shall be substituted-

"(gg) one residential house owned and occupied for his residence by a retired Government Servant of the Federation or a Province;"; and

(3) clause (h) shall be omitted;

(3) after section 5, the following new section 5-A shall be added-

"5-A. Valuation Tables to Ascertain Annual Value.- Notwithstanding the provisions of section 5, the annual value may be determined on the basis of such valuation tables and for such localities as may be notified by or under the authority of the Government."; and

(4) in section 7, in sub-section (1), in proviso (a), for the words "one year", the words "three years" shall be substituted.

4. Amendment Of Act Xxxii Of 1958 :-

In the Punjab Motor Vehicles Taxation Act, 1958 (XXXII of 1958), in the Schedule-

(1) in serial number 2-

(a) for the figures "1240", "2440", "3680" and "5000", the figures "1500", "2800", "4200" and "6000" shall respectively be substituted; and

(b) after the existing clause (g), the following new clause (h) shall be added-

"(h) vehicles with long trailers or other vehicles with maximum laden capacity exceeding 16000 Kg. Rs. 7500/-.";

(2) in serial number 3, for sub-clause (d) (iii), the following shall be substituted-

"(iii) more than 6 persons-

(1) non-air-conditioned. Rs. 168/- per seat

(2) air-conditioned Rs. 300/- per seat."; and

(3) in serial number 4-

(a) for the figures "250", "700" and "1200", the figures "500", "1000" and "1800" shall respectively be substituted; and

(b) for sub-clause (iv) and clause (c), the following shall be substituted-

"(iv) with engine power exceeding 1600 cc-

(1) ordinary vehicles. Rs. 2,500/-

(2) luxury vehicles as defined under section 7 of the Punjab

Finance Act 1997. Rs. 5,000/-

(c) seating capacity of more than 6 persons-

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(1) ordinary vehicles. Rs. 300/-
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per seat
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(2) luxury vehicles as defined under section 7 of the Punjab Finance Act 1997. Rs. 5,000/-."

5. Amendment Of Act Xiv Of 1973 :-

In the Punjab Finance Act, 1973 (XIV of 1973) in the Second Schedule -

(1) in serial number 1-

(a) for the figures "30" in sub-serial (i), "30" in sub-serial (iii), "100" in sub-serial (iv), "50", "60", "50", "60" and "40" in sub-serial (xii), the figures "50" in sub-serial (i), "50" in sub-serial (iii), "150" in sub-serial (iv), "150", "200", "150", "200" and "50" in sub-serial (xii) shall respectively be substituted; and

(b) after sub-serial number (xii), the following new sub-serial number (xii-a) shall be added-

"(xii-a) Tractor Commercial Rs. 100";

(2) in serial number 2-

(a) for the figures "100" in sub-serial (iv), "80", "100" in sub-serial (vii) and "40" in sub-serial (ix), the figures "150" in sub-serial (iv), "150", "200" in sub-serial (vii), and "50" in sub-serial (ix) shall respectively be substituted; and

(b) after sub-serial number (xii), the following new sub-serial number (xii-a) shall be added -

"(xii-a) Tractor Commercial Rs. 100"; and

(3) in serial number 9, in the proviso-

(a) the following clause (i) shall be added-

"(i) private cars, jeeps, station wagons and pick ups with engine power exceeding 1300 cc meant for purposes other than commercial shall be charged at the rate of two percent of the value of the vehicle;"; and

(b) the existing clauses (i), (ii) and (iii) shall be renumbered as (ii), (iii) and (iv) respectively.

6. Amendment Of Act Xv Of 1977 :-

In the Punjab Finance Act, 1977 (XV of 1977) in the Second Schedule, the following serial numbers 1-A, 9, 10 and 11 shall be added-

"S.No. Class of Person Rate of tax per annum

1-A Companies registered under the Companies Ordinance 1984, but not paying income tax and working with a paid up capital-

(i) exceeding rupees one million but not exceeding rupees ten million; Rs. 2,000.00

(ii) exceeding rupees ten million but not exceeding rupees fifty million; Rs. 5,000.00

(iii) exceeding rupees fifty million. Rs. 10,000.00

9. Prize Bond dealers and money changers. Rs. 5,000.00

10. Car dealers, Jewelers, Electronic goods dealers, owners of general stores selling cosmetics exclusively or with other goods. Rs. 1,000.00

11. Member of a Stock Exchange Rs. 5,000.00"

7. Amendment Of Ordinance Vi Of 1980 :-

In the Punjab Real Estate Agents and Motor Vehicles Dealers (Regulation of Business) Ordinance, 1980 (VI of 1980)-

(1) in section 5, in sub-section (1), the proviso shall be omitted;

(2) in section 6, in sub- section (2), the proviso shall be omitted; and

(3) after section 9, the following new section 9-A shall be added-

"9-A. Recovery of dues.- Any amount due under this Ordinance shall be recoverable as arrears of land revenue."

8. Section 8 :-

<u>9.</u> Section 9 :-